

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No104  
CP(IB) 44 of 2018

**Order under Section 9 IBC**

**IN THE MATTER OF:**

VE Commercial Vehicles Ltd  
V/s  
Eagle Corporation Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..17/02/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicants : Ms. Garima Malhotra, Adv. Mr. Nipun Singhvi, Adv a/w  
Mr. Pratik Thakkar, Adv.  
For the Respondent : Mr. Kiran Shah, PCA Mr. Dhruvit Shah, Adv. R-2 (RP)  
For the ERP : Mr. S.K. Agarwal, ERP

**ORDER**

**IA/853 of 2021**

Order Reserved.

**IA/885 of 2020**

The Learned Counsel for erstwhile IRP states that in compliance of the order dated 27<sup>th</sup> September, 2021 an amount of Rs. 21.00 lacs as directed, being undisputed amount, stands paid by CoC as on date. The issue now limited in this Application is the amount which though approved by CoC, but not being paid by present RP on the ground that the CoC had not approved/ratified it.

Since, there is already a complaint filed before IBBI pending consideration, let this matter also be considered by the IBBI along with that complaint and report be filed before the next date of hearing.

List the matter on 18.04.2022.

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**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**